

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.76969 of 2018 (COD)
(On behalf of Appellant)

And

Service Tax Appeal No.78286 of 2018

(Arising out of Order-in-Appeal No.24/ST/BBSR-GST/2017 dated 28.09.2017 passed by Commissioner(Appeals), Central Excise, Customs & Service Tax, Bhubaneswar.)

**M/s. SRB Multitech Limited
(Formerly known as M/s.City Consultancy & Engrs (O) Private Limited)**

(Plot No.108, Surya Nagar, Bhubaneswar, Pin-751003.)

...Appellant

VERSUS

Commissioner of CGST & CX, Bhubaneswar Commissionerate

.....Respondent

(C.R. Building, Rajaswa Vihar, Bhubaneswar-751007, Odisha.)

APPEARANCE

NONE for the Appellant (s)

Shri A.Roy, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

HON'BLE SHRI P.V.SUBBA RAO, MEMBER(TECHNICAL)

MISCELLANEOUS ORDER NO. 75233/2021

FINAL ORDER NO. 75690/2021

DATE OF HEARING : 26 October 2021

DATE OF DECISION : 26 October 2021

PER BENCH :

The present Miscellaneous Application has been filed by the Applicant/Appellant for condonation of delay in filing the Appeal before the Tribunal.

2. In view of the reasons, as mentioned in the Miscellaneous Application, the delay in filing the Appeal before the Tribunal, is condoned and the Miscellaneous Application (COD) is allowed.

3. The Appellant has also filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under

Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

Sd/
(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

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